

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1402 of 2019

IN THE MATTER OF:

T. Johnson

...Appellant

Vs

St. John Freight Systems Ltd., through RP

....Respondent

Present:

For Appellant: Mr. Amit S. Chadha, Sr. Advocate with Mr. Pushkar Sood, Mr. S. C. Das and Mr. Sahil Mongia, Advocates.

For Respondents: Mr. Darpan Wadhwa, Sr. Advocate with Mr. Aditya Verma, Mr. Shrey Patnaik, Ms. Aishwarya Nabh and Ms. Priyamvada Mishra, Advocates.

Ms. Sonnakshi Dhiman, Advocate for applicant seeking Impalement.

ORDER

23.01.2020: Heard learned counsel for the parties. **Judgment Reserved.**

Learned counsel for the parties shall be at liberty to file brief submissions, not more than three pages, by 27th January, 2020.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

am/nn